

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 5376
TO BE ANSWERED ON 25.03.2026

PENDING CASES IN WAQF TRIBUNAL

5376. SHRI ABDUL RASHID SHEIKH:

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) the details of the total number of pending cases in Waqf Tribunals as on date; and
- (b) the details of the measures taken/being taken by the Government to evacuate illegal occupation of Waqf properties?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a): Out of 30 States/UTs, which have Waqf Boards, there are 40 Tribunals in 26 States/UTs constituted under section 83 of the UMEED Act, 1995. In some States/UTs, there are more than 1 Tribunal constituted. State-Wise list of the cases is at **Annexure**.

(b): The Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995, provides following safeguards to evacuate illegal occupation of waqf properties:

(i) As per Section 3(ka), a Statutory Portal i.e. UMEED Central Portal-2025 launched on 06-06-2025, which mandates details of all existing waqf and dedicated properties to waqf registered prior to the commencement of the amended Act including uploading of registration records, surveys, accounts, audit reports, and lease details online, creating a transparent and verifiable database.

(ii) As per Sections 54 and 55 of the UMEED Act, 1995, the Chief Executive Officer of the State/UT Waqf Board is empowered to initiate action against encroachment/ unauthorized occupants of waqf properties. The process involves issuance of notice to the encroacher/unauthorized occupants and after conducting due inquiry, and upon establishment of encroachment, the Waqf Tribunal can be approached for appropriate eviction orders. Further, in cases of non-compliance with the orders of the Tribunal, necessary enforcement action is undertaken with the assistance of the district administration and law enforcement authorities to ensure restoration of waqf properties.

ANNEXURE REFERRED IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 5376 FOR 25.03.2026 ON 'PENDING CASES IN WAQF TRIBUNAL' RAISED BY SHRI ABDUL RASHID SHEIKH

DETAILS OF PENDING CASES IN THE STATE/UT WAQF TRIBUNALS			
S. No.	State/UT	Numbers of Tribunal	Number of cases
1.	Andaman and Nicobar	Not constituted	-
2.	Andhra Pradesh	1	285
3.	Assam	3	24
4.	Bihar (Shia/Sunni)	1	419
5.	Chandigarh	1	2
6.	Chhattisgarh	1	86
7.	Delhi	1 (not functioning)	288
8.	Dadra Nagar Haveli	1	-
9.	Gujarat	1	1660
10.	Haryana	4	615
11.	Himachal Pradesh	1	20
12.	Jammu and Kashmir	Not constituted	-
13.	Jharkhand	1	06
14.	Karnataka	4	1194
15.	Kerala	1	293
16.	Lakshadweep	1	08
17.	Madhya Pradesh	1	717
18.	Maharashtra	1	3237
19.	Manipur	Not constituted	-
20.	Meghalaya	1	02
21.	Odisha	1	163
22.	Puducherry	2	12
23.	Punjab	5	1119
24.	Rajasthan	1	1818
25.	Tamil Nadu	1	913
26.	Telangana	1	1849
27.	Tripura	Not constituted	-
28.	Uttar Pradesh (Shia/Sunni)	1	1626
29.	Uttarakhand	2	201
30.	West Bengal	1	636
	Total	40	17193